[6 August, 2001] RAJYA SABHA

(e) At the State level, the agencies like Tribal Advisory Committee, Project Implementation Committees of ITDPs monitor effective implementation of Schemes.

Development and disposal of commercial centres/complexes in NCT of Delhi

1648.VEN'BLE DHAMMAVIRIYO: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether it is a fact that Delhi Development Authority develops and disposes commercial centres/complexes of various sizes within the National Capital Territory of Delhi;

(b) the total number of such commercial plots/sites/shops etc. in various categories/sizes developed/constructed by the Delhi Development Authority during the last five years, year-wise; and

(c) the total number of such commercial plots/sites/shops etc. in various categories/sizes allotted to the persons belonging to the SC/ ST families and its percentage as compared to the total allotments?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA): (a) Yes, Sir.

(b) During the last five years, the year-wise total number of commercial plots/shops available for disposal are as under:—

Year	Total No. of plots/shops available for disposal	
	Plots	Shops
1996-97	40	620
1997-98	59	562
1998-99	58	424
1999-2000	20	326
2000-2001 (Upto Sept. 2000)	22	143

(c) There is no reservation for allotment of commercial plots to SC/ST category. All commercial plots are disposed of through auction/tender. Howeve

25 per cent of the newly constructed shops every year are earmarked for allotment to the members of SC/ST category. The possession of the shops is delivered to the successful allottees on payment of 25 per cent of the cost of the shop and the balance 75 per cent is payable in 24 equated monthly instalments. The year-wise details of the shops reserved/allotted is as under:—

Үеаг	Total No. of Shops available for disposal	Total No. of stalls reserved/ allotted @ 25%
1996-97	620	155
1997-98	562	140
1998-99	424	106
1999-2000	326	81
2000-2001 (upto to Sept. 2000)) 143	35

Supply of polluted drinking water in Delhi

†1649. SHRI KRIPAL PARMAR: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether Government are aware that drinking water is highly polluted in Delhi;

(b) if so, whether Government and the State Government propose to take joint effective steps to make available pollution-free water to the people; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA): (a) It has been reported by the Delhi Jal Board, Delhi Cantonment Board and New Delhi Municipal Council that the water supplied by them in Delhi is potable, wholesome and conforms to standards.

(b) and (c) Does not arise.

Devolution of resources under 74th Constitution Amendment

1650. SHRI W. ANGOU SINGH: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) the extent to which the devolution of resources from the State to the urban development institutions under the 74th Constitution Amendment has been made;

[†]Original notice of the question was received in Hindi.